



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 30th January, 2021

**No. LGL.262/2015/59.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 27th January, 2021 is hereby published for general information.

**ASSAM ACT NO. IX OF 2021**

**(Received the assent of the Governor on 27th January, 2021)**

**THE ASSAM EASE OF DOING BUSINESS  
(AMENDMENT) ACT, 2020**

## AN ACT

further to amend the Assam Ease of Doing Business Act, 2016.

### Preamble

Whereas it is expedient to streamline regulatory structures and processes and to simplify the procedures related to renewals of Certificates, Licenses, Permissions, etc in enterprises in the State of Assam;

AND Whereas, it is expedient to improve the effectiveness of the Ease of Doing Business Act, 2016, in the interest of speedy disposal of the applications seeking clearances and approvals including those relating to renewals submitted in various Departments of the Government of Assam, by means of Auto Renewal of Clearances based on self-declaration and upon payment of prescribed fees as payable under different State laws;

Assam  
Act V of  
2016.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

### Short title, extent and commencement

1. (1) This Act may be called the Assam Ease of Doing Business (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

### Amendment of section 3

2. In the principal Act, in section 3, existing clause (l), shall be re-numbered as clause(m) and the following new clause (l) shall be inserted, namely:-
  - “(l) “Renewals” means re-grant or re-issue of no-objection certificate, approval, permission, registrations, licenses and like, by any competent authority or authorities of the State Government, required to be renewed or re-issued under state enactments, in connection with the setting up of, or in connection with the operation of an Industrial or Service Sector undertaking.”

### Amendment of section 8

3. In the principal Act, in section 8, in sub-section (1),-
  - (i) in clause (i), in fourth line, after the word “clearances” ,the words “and renewals” shall be inserted ;
  - (ii) in clause (iii), in second line, after the word “clearances” ,the words “and renewals” shall be inserted .

### Amendment of section 14

4. In the principal Act, in section 14, in clause (e), in second line, after the words “necessary clearances”, the words “and renewals” shall be inserted.

- Amendment of section 15**      5. In the principal Act, in section 15, in fourth line, after the words "of clearance/s", the words "and renewals" shall be inserted.
- Amendment of section 16**      6. In the principal Act, in section 16,-
- (i) in sub-section (1), in first paragraph, in second and third line and in third paragraph, in first line, after the word "clearance", the words "or renewal" shall be inserted;
  - (ii) in sub-section (3), in sixth line, after the word "clearances", the words "or renewals" shall be inserted;
  - (iii) in sub-section (4), in second line, after the word "clearances", the words "or renewals" shall be inserted;
  - (iv) after sub-section (4), the following new sub-sections (5) and (6), shall be inserted, namely:-
    - “(5) (i) Any authorized person who intends to renew clearances as defined in clause (m) of section (3) of the Act, any Industrial or Service Sector undertaking may file a declaration and pay the requisite fee online in such form and in such manner as may be prescribed.
    - (ii) On receipt of the application and requisite fees as stipulated above, the online system shall auto-generate the renewal of clearances, which can be downloaded by the applicant. However, auto generation of renewal of clearances shall not prevent the competent authority to inspect and cancel the renewal of clearances in case of violation of the law concerned.
- (6) A Computerized Central Inspection System shall be implemented wherein allocation of Inspectors shall be done centrally at random by auto allocation and the same Inspector shall not be assigned to the same unit in subsequent year. Prior notice shall be provided to the business owner and inspection report shall be uploaded on the web portal within 48 hours of inspection.”.
- Amendment of section 22**      7. In the principal Act, in section 22, in first line, after the word "clearance", the words "or renewal" shall be inserted.
- Amendment of section 25**      8. In the principal Act, after section 25, the following new section 25A shall be inserted, namely:-

**“ Act to  
override other  
laws.**

**25A. The provisions of this Act shall have overriding effect, notwithstanding anything inconsistent therewith contained in any other state law, for the time being in force.”**

**Amendment of  
section 28**

- 9. In the principal Act, in section 28, in fifth line, after the word “clearance”, the words “or renewal” shall be inserted.**

**S. M. BUZAR BARUAH,**  
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